NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI Company Appeal (AT) No. 79 of 2020

IN THE MATTER OF:

1. M/s. Erofab Exports Pvt. Ltd.

Regd Off: No. 28, Thirunagar Colony, 4th Main, Erode 638003.

...Appellant No. 1

2. Mr. RS Swamy,

S/o Rama Murthy Subramanian, E-407, Renaissance Temple Bells Apts, Industrial Suburb Yeshwanthpur, Opp Iskcon Temple, Chord Road, Rajaji Nagar, Bengaluru – 560022

... Appeelant No. 2

3. Mrs. Rama Sivaswamy,

D/o Venkatraman Thinniam Nagarajan E-407, Renaissance Temple Bells Apts, Industrial Suburb Yeshwanthpur, Opp Iskcon Temple, Chord Road, Rajaji Nagar, Bengaluru – 560022

...Appellant No. 3.

Versus

1. M/s. Gartex Insta Apparels Pvt. Ltd.

Regd Off No 17, IV Block,

Rajajinagar, Bengaluru, 560010

...Respondent No. 1

2. Mr. Subramanian Seshadri Ayalur

S/o Seshadri Subramanian Ayalur #19, 16th Cross, 10th Main, Malleswaram Post, Bengaluru, 560003

...Respondent No. 2

3. Ms. Hema Narayana Murthy,

D/o Mr. Neelakantan Narayana Swamy, G 163 Panamilly Nagar, Ernakulam, Kerala 682036

... Respondent No. 3

Present:

For Appellant: Mr. Siddhant Buxy, Advocate.

For Respondent: Mr. Amit Pai, Adovcate for R1-3.

ORDER (Virtual Mode)

26.02.2021 The Learned Counsel for the Appellant-Mr. Siddhant Buxy

who has filed this Appeal for the Appellants submits that he has already sent

copy of Settlement by Electronic Mode and will file today the Hard-Copy of the

Settlement as additional document. It is stated on instructions that in terms of

Settlement, the Appellants are seeking withdrawal of this Appeal without liberty

to challenge the same Impugned Order. Learned Counsel for Respondents-Mr.

Amit Pai agrees and states that in terms of Agreement, Appellants are to

withdraw the Appeal and it should be permitted.

For reasons stated above, the Appeal is disposed as withdrawn without

liberty to challenge the same Impugned Order.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava] Member (Technical)

Basant B./md.